

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/MP/2017

- Subject : Petition for Relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 of the subject Transmission Lines by the Essar Power Jharkhand Limited (3X600MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand.
- Petitioner : Essar Power (Jharkhand) Limited.
- Respondents : Power Grid Corporation of India Limited and Others
- Date of hearing : 2.7.2019
- Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member
- Parties present : Shri Punnet S. Bindra , Resolution Professional
Ms. Simranjeet, Resolution Professional
Ms. Suparna srivastava, Advocate,PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for Resolution Professional submitted that the lenders have filed Petition under the Insolvency Resolution Proceedings before National Company Law Tribunal which is listed for hearing on 5.7.2019. Learned counsel further requested to adjourn the matter and list it alongwith the other similar Petitions.

2. Learned counsel for PGCIL objected to the request of the Petitioner and submitted that the Petition needs to be disposed of in terms of the Commission's order dated 8.3.2019 in Petition No. 92/MP/2015.

3. After hearing the learned counsel for the parties, the Commission directed to list the Petition for hearing along with other similar Petitions in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**